

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 202 OF 2016 &
IA NO. 163 OF 2018**

Dated: 27th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Sasan Power Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishorv Mukherjee
Mr. Janmali M.

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

Mr. G. Umapathy
Ms. R. Mekhala for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava for R-3 to 6

Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-7, 9 & 14

Ms. Ranjana Roy
Ms. Vasudha Sen
Ms. Sreevita Ghosh for R-10

Mr. Siddharth Bangar
Mr. Rahul Dhawan for R-11

Mr. Anand K. Ganesan
Ms. Neha Garg for R-13

ORDER**IA NO. 163 OF 2018**

(Appln. for placing on record subsequent developments)

Issue notice to the Respondents returnable on 26.04.2018. Mr.K.S. Dhingra takes notice on behalf of Respondent No.1; Mr. G.Umapathy takes notice on behalf of Respondent No.2; Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 3 to 6; Ms. Ranjitha Ramachandran takes notice on behalf of Respondent Nos.7, 9 and 14; Ms. Ranjana Roy Gawai takes notice on behalf of Respondent No.10; Mr. Siddharth Bangar takes notice on behalf of Respondent No.11 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.13. Dasti, in addition, is permitted.

Learned counsel for the respondents may file reply on or before 14.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **26.04.2018**.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member